

West Block No.2, R.K.Puram, New Delhi

Date of hearing/decision: 23.05.2017

[Arising out of the Order-in-Appeal No. 279-280 (DKV)CE/JPR-I/2011 dated 25.10.2011, passed by the Commissioner (Appeals-I), Central Excise, Jaipur]

Vs.

Appearance:

Present Miss Rinku Arora, Advocate for the appellant
Present Mrs Kannu Verma Kumar, DR for the respondent

FINAL ORDER No. 53417-53418/2017

1. The revenue is in appeal against Order in Appeal no. 279-280/2011 dated 24/10/2011 whereunder inter alia certain penalties have been dropped against the respondents namely, *M/s H R Steel Ltd.* and *Rakesh Kumar*.
2. Both the sides have been heard.
3. After having carefully considered the facts of the case and the submissions of both the sides, it appears that subject Order in Appeal no. 279-280 has already been set aside by the Tribunal by its Final Order no. A/5218/2017 (SM) dated 27-02-2017

in Excise Appeal no. 355/2012 SM. When it is so, nothing survives in the present appeals filed by the Revenue. Consequently, both the appeals filed by the Revenue are hereby dismissed.

[Dictated and Pronounced in the open court]

(Ashok K. Arya)
Member (Technical)

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